

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
On 20.7.04 Steps for substitution not taken for further orders. 27/8 Bench	Order dated- 08/09/04. None appears for either of the parties, list it on 9/09/04. Vice-chairman Member (J)
Steps for substitution not taken. for further orders. 27/8 Bench	Order dated- 09/09/04. List it on 14/09/04, after showing it in the warning list. Vice-chairman Member (J)
Steps for substitution not taken. for further orders. 13/9 Bench	Order dated 14.9.04 I heard Shri D.P. Shalasanant, learned counsel for the applicant and Shri A.K. Bose, learned Sr. standing counsel for the respondents. During hearing, Shri Shalasanant, by filing a memo dated 14-9-04 submitted that the applicant has in the meantime, in the year 2003 has passed away. This apart, as per instruction received by him, the legal heirs of the deceased applicant are no more interested in pursuing the matter. It is in this background, Shri Shalasanant submits that the O.A. may be disposed of for not being pressed.
On 14.9.04 Copy of order prepared for counsel for both sides. 16/9	In consideration of submission made and memo filed, the O.A. is disposed of for not being pressed. No costs. Vice-chairman Member (J)